## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 162/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Himalaya Trans-Logistic Pvt Ltd

V/s.

EPP Composites Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. VAPBREAUI PARIKH

ADVOCATE

APPLICATOT

1

2

## **ORDER**

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. None present for Respondents.

Registry not issued notice to Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Registry is directed to serve notice of date of hearing along with copy of this order under acknowledgement.

List the matter on 30.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL